

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL—  
PRINCIPAL BENCH, NEW DELHI.

OA.No.2645/92

Dated this the 25th of January, 1995

Shri B.N. Dhoundiyal, Hon. Member(A)

Dr. A. Vedavalli, Hon. Member(J)

1. Shri Jai Prakash,  
S/o Shri Jaipal,  
Casual Labourer,  
Border Fencing Division, CPWD,  
Abohar Camp, Fazilka (Pb) and  
R/o 230/3, Mandaswali Fazalpur,  
Railway Colony, Delhi-92.
2. Shri Narendra Singh,  
S/o Shri Lakhpat Singh,  
Casual Labourer,  
Border Fencing Division, CPWD,  
Abohar Camp, Fazilka, (Pb),  
R/o Village Tahar Pur,  
Delhi-32.
3. Shri Subhash,  
S/o Shri Ram,  
Casual Labourer,  
Border Fencing Division CPWD  
Abohar Camp, Fazilka, (Pb),  
R/o 89, Mandavali Fazalpur,  
Delhi-32.

...Applicants

By Advocate: Shri O.P. Khokha.

versus

Union of India through

1. The Director-General of Works,  
Central P.W.D.,  
Nirman Bhavan, New Delhi 110 011.
2. The Superintending engineer No.1,  
Central P.W.D.,  
Border Fencing Division,  
East Block, R.K.Puram, New Delhi.
3. Executive Engineer,  
Border Fencing Div.No.II,  
C.P.W.D., R.K. Puram,  
East Block No.I,  
New Delhi.

...Respondents

By Advocate: Shri M.L. Verma.

ORDER (Oral)  
(By Shri B.N. Dhoundiyal)

The admitted facts of the case are that the applicant was engaged in Border Fencing Division, C.P.W.D., Punjab as casual labourer for the period of

project duration. On completion of the project, the services of all the casual labourers were terminated. According to the statement filed by the respondents, they had worked between October 1990 - July 1991, the total number of days ranging between 195 to 285.

2. As the work of this project has been completed, no instructions could be issued to the respondents to reengage them. However, we take note of the fact that the work of Border Fencing is being undertaken in other areas of the country. The OA is, therefore, disposed of, with the direction to the respondents to consider engagement of the applicant on the project being undertaken in other borders of the country, if they offer themselves for work.

3. The OA is disposed of, with the above direction. There will be no order as to costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

B. N. Dhoundiyal

(B. N. Dhoundiyal)  
Member (A)

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